

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, DELHI.**

ORDER

This order is in continuation of order No.6797-6899/CMM/Central/SS/DM/2020 dated 29.06.2020 issued by the office of the undersigned.

It has been brought to the notice of the undersigned that some of the Ld. Jail Duty Magistrates are not adhering to the Court Working Hours, despite several reminders, and are refusing to deal with matters after they have exceeded a particular figure (i.e. number of applications), and are thus sending the IOs back to the District Court Complexes / residences of concerned Duty Magistrates. It is hereby directed that the Ld. Duty Magistrates shall strictly adhere to Court Working Hours, and accept all applications moved within the court working hours. It is further impressed upon the Ld. Magistrates to leave only after completion of the day's work.

Non-compliance will be viewed seriously and the matter would be reported to competent authorities.

This issues after approval of the Ld. District & Sessions Judge (HQs)

No.7112-7292/CMM/Central/SS/DM/2020

Dated: 08 -07-2020

Copy forwarded for information to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. District & Sessions Judge (HQs), Delhi.
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. The Ld. CMMs, All Districts, Delhi/New Delhi,
4. The Officer In-Charge, Pool Car, THC, PHC, KKD, Rohini, Dwarka and Saket Courts, Delhi
5. The Ld. Member Secretary, DSLSA, Patiala House Courts, New Delhi **with a request to provide Legal Aid Counsels at the Court Complexes and TIP facility at Tihar & Mandoli Jails, for the dates mentioned above and also with a request to issue directions to discontinue the practice of filing of Authority Letter/LAC Form by Legal Aid Counsels.**
6. All the Ld. Officers concerned.
7. All the Ld Magistrates of all Districts.
8. The Commissioner of Police, Police Headquarters, Delhi
9. The Director General (Prisons), Tihar Jail, Delhi **with a request to make available the Court Complexes at Tihar & Mandoli Jail (including place for conducting TIP) for the above mentioned purpose and to ensure that social distancing norms are scrupulously adhered to, including conducting of thermal screening of police personnel & accused from entry gate till final production before the Ld. Magistrate on duty at Court Complexes located in Jail Premises. Further it is requested that it be ensured VC system be in working condition.**
10. The Director, Prosecution, Delhi

11. The Deputy Commissioners of Police, All Districts, Delhi/New Delhi **for necessary action at their end and to ensure that fresh arrestees are produced before the Court Complexes situated at Tihar and Mandoli Jail premises before 5:00 PM.** The IOs producing the fresh arrestees shall ensure that a copy of the MLC of the accused must reflect assessment of COVID 19 symptoms by the Doctor concerned.
12. The Addl. I. G., Tihar
13. The Admn. Officer (Judicial), Judicial Branch, Central District, Delhi with the request to inform the Ld. Sessions Judges, Central District, Delhi.
14. The Chief Law Officer, Tihar Jail, Delhi.
15. Central Web-site Committee through LAYER
16. The Guard File

(ARUL VARMA)
CENTRAL DISTRICT, DELHI

CMM,